

Regd.
Urgent Court Matter

**HP STATE POLLUTION CONTROL BOARD,
BELOW BCS, PHASE-III, NEW SHIMLA**

No. PCB/OA No. 116/2023 - 3244

Dated: 8.6.2023

From: The Member Secretary

To

The Registrar General,
Hon'ble National Green Tribunal
Faridkot House, Copernicus Marg, Near India Gate, New Delhi,
Delhi 110001.

Sub: - OA No. 116/2023 titled Gopal Sharma V/s State of HP pending before the Hon'ble NGT.

Sir,

Kindly refer to Hon'ble NGT's order dated 16-3-2023 passed in the afore-cited matter (relating to alleged discharge of industrial waste by Acme Formulation Ltd. in open and construction of extension at Chowkiwala, Nalagarh, H.P) wherein following directions were passed:-

".....2. We are of the view that the matter needs to be looked into, particularly with reference to mode of disposal of effluents as per consent to operate (CTO) granted and remedial action taken by the State PCB and District Magistrate, Solan, following due process of law. State PCB will be the nodal agency for coordination and compliance.

3. An action taken report may be filed with the Registrar General, NGT by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF within two months. If any further direction is found necessary, he may place the matter before the Bench. The application is disposed of. A copy of this order along with copy of the complaint be forwarded to State PCB and District Magistrate, Solan by email for compliance.....".

In this connection, it is submitted that in compliance to afore-cited directions, unit in the name of Acme Formulation Pvt. Ltd. Goharwal Ropad Road Nalagarh, Tehsil Nalagarh, Distt. Solan HP was jointly inspected by Sub Divisional Officer Nalagarh and Regional Officer HPSPCB Bilaspur (Flying Squad-1) on 26-4-2023. As per the Report the complainant did not associate. Copy of Joint Inspection report is annexed as **Annexure-A**, which may kindly be placed on record please.

(Encl: As above)

e-mailed

Yours faithfully

of

Am
Amil Joshi, (IFS)
Member Secretary
HPSPCB, Shimla-9

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JOINT INSPECTION REPORT

In compliance to the orders of the Hon'ble National Green Tribunal; order dated 16-03-2023 in O.A. No. 116/2023 (titled as Gopal Sharma V/s State of H.P.) the following directions have been passed:-

- ".....1. Grievance in this application is against discharge of industrial waste by Acme Formulation Ltd. in open and construction of extension at Chowkiwala, Nalagarh, H.P in violation of environmental norms to the detriment of environment and public health in the area.
2. We are of the view that the matter needs to be looked into, particularly with reference to mode of disposal of effluents as per consent to operate (CTO) granted and remedial action taken by the State PCB and District Magistrate, Solan, following due process of law. State PCB will be the nodal agency for coordination and compliance.
3. An action taken report may be filed with the Registrar General, NGT by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF within two 2 months. If any further direction is found necessary, he may place the matter before the Bench....".

That vide HPSPCB Head Office letter No. PCB (DL-353) OA No. 116/2023-22725-27 dated 24.03.2023 the order dated 16.03.2023 was conveyed to District Magistrate Solan and Regional Officer Bilaspur (being member of flying squad-I) for joint inspection of the unit as per directions of the Hon'ble NGT.

In compliance to the Hon'ble NGT's directions dated 16-03-2023 and directions from HPSPCB dated 24-03-2023, the unit in the name and style of **M/s Acme Formulation Pvt. Ltd. , Gogharwal, Ropad Road Nalagarh, Tehsil Nalagarh, Distt: Solan H.P.** was jointly inspected by Sub-Divisional Officer (C) Nalagarh and Regional Officer HPSPCB Bilaspur on 26.04.2023. The Complainant Sh. Gopal Sharma, President, Public Welfare Society Nalagarh was also contacted telephonically for his presence during the joint inspection, however he informed that he could not come to the site as the matter has been resolved and he has no objection for the expansion of industrial unit.

BRIEF ABOUT THE INDUSTRIAL UNIT

- The unit is in the name & style of **M/s Acme Formulation Pvt. Ltd.** and is located at **Gogharwal, Ropad Road Nalagarh, Tehsil Nalagarh, Distt: Solan HP.**
- The HP OCMMS ID of the unit is **10290.**
- The unit has been granted Renewal of Consent to Operate under the provisions of The Air (Prevention & Control of Pollution) Act 1981 and The Water (Prevention & Control of Pollution)

Act 1974 Vide HPSPCB Application No 6580249 dated 01.11.2022 for the manufacture of Capsules and Tablets (Copy of RCOP enclosed as Annexure-I). The same is valid till 31.03.2027.

- The unit has also been granted Consent to Operate (Expansion) for addition of 01 no. of Boiler of capacity 1.5 TPH (fired on Briquettes) which was valid till 31.03.2023. Further unit has applied for Renewal of the same which is under process. (Copy of COP-Expansion enclosed as Annexure-II).
- Further unit has also been granted Consent to Establish (Expansion) for enhancement in product capacities along with addition of ETP Cum STP of capacity 60 KLD and DG Set of capacity 500 KVA in existing plant & machinery which is valid till 15.09.2023. (Copy of COE-Expansion enclosed as Annexure-III).
- The unit has been kept under the Orange Large Category and is classified under the type- Pharmaceutical formulation and for R&D purpose (For sustained release/extended release of drugs and not for commercial purpose).

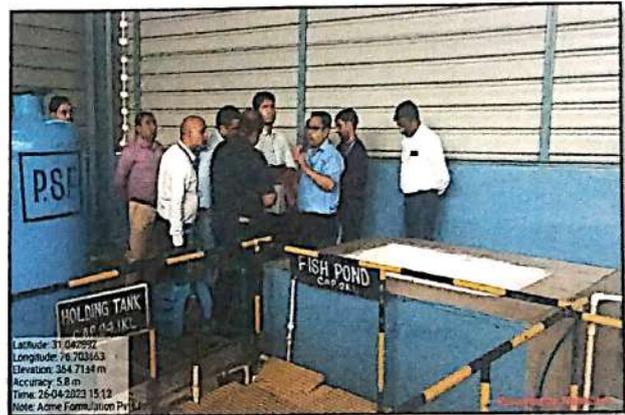
INSPECTION DETAILS

- The unit was inspected on 26.04.2023 between 1440 to 1710 hrs. (Copy of notice of inspection is enclosed as Annexure-IV)
- The complainant was also contacted and he expressed his inability to associate with the Joint Inspection Committee. He also informed telephonically that all the issues between the unit and their society stand sorted out.
- The unit was found operational and was engaged in the manufacture of products as referred above.
- As per Revised Commencement of Commercial Production Certificate issued by Member Secretary, Deptt. Of Industries SWCA Nalagarh, the existing cost of the unit is Rs. 3440.2 Lacs with production capacity:
 - Capsules: 103.33 Crore/Annum
 - Tablets: 1066.66 Crore/Annum
- Further the unit has In-Principle Approval of SWCA for the expansion of existing products having expansion cost of Rs. 1926.05 Lacs with product expansion capacity:
 - Capsules: 30.00 Crore/Annum
 - Tablets: 100.00 Crore/Annum
- The Pollution control devices provided by the unit includes
 - a. ETP cum STP of capacity 80 KLD.

- b. Cyclone separator (Dust collector), ID Fan followed by Wet Scrubber commonly attached to 1.5 TPH Briquette Boiler and 01 TPH Diesel Boiler.
- c. 01 common Stack attached to both boilers.
- d. Acoustic Enclosure and stack over 02 no of DG sets.

OBSERVATIONS MADE DURING THE TIME OF INSPECTION

1. The ETP cum STP of declared capacity 80 KLD was observed to be operational at the time of inspection. The water samples from Final outlet ETP Cum STP and Treated water storage were collected during the inspection. The unit has provided separate flow meter and energy meter in ETP cum STP.

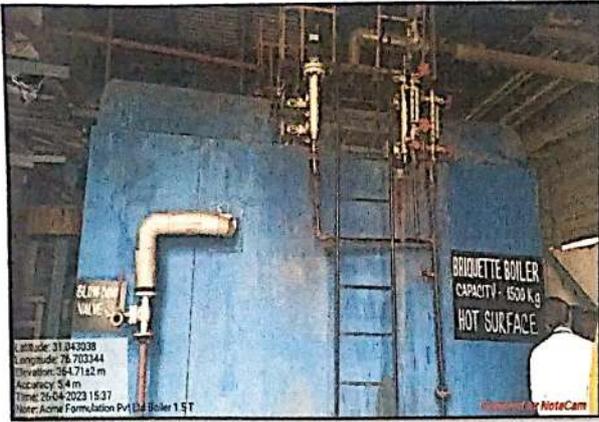


(Joint Inspection by HPPCB Officials & SDM Nalagarh)



(Water sample collection and Sealing by HPPCB Officials)

2. The Unit has provided 02 No. of Boilers: 1.5 TPH Briquettes Boiler & 01 TPH Diesel Boiler and all APCDs were operational at the time of inspection.



(1.5 TPH Briquette Boiler)



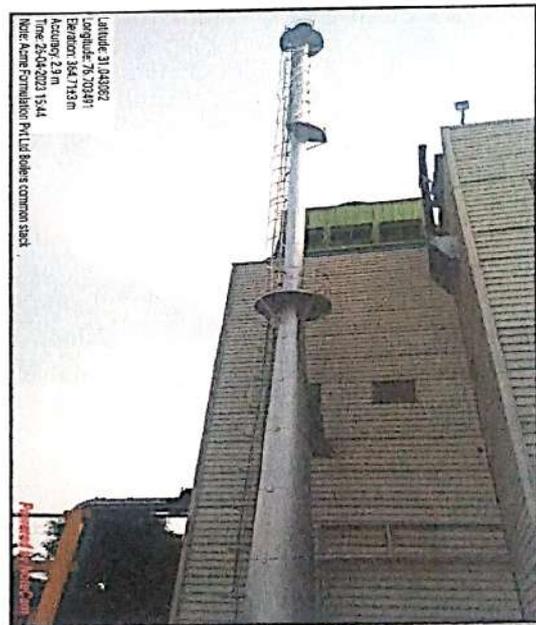
(01 TPH Diesel Boiler)



(Common APCDs attached to Both Boilers)

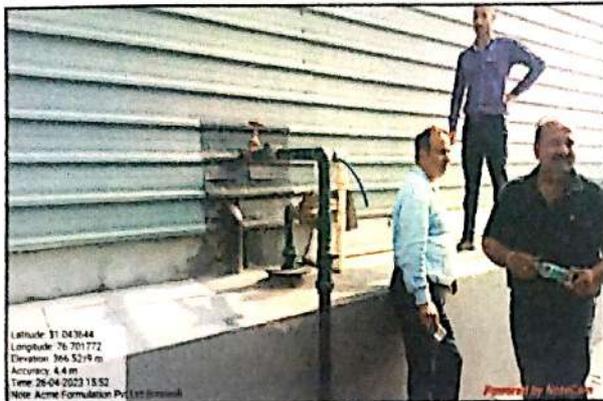


(Dust Collector attached to Boilers)

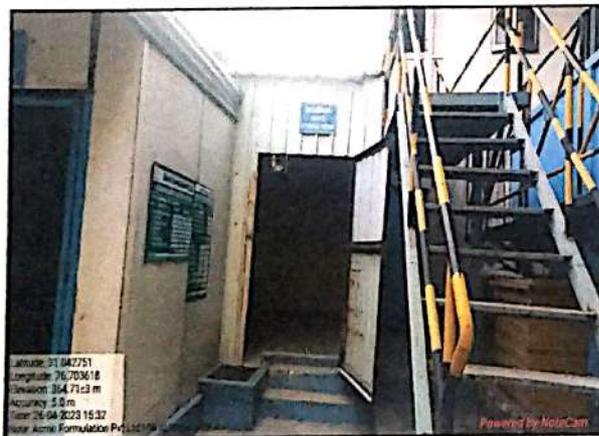


(Common Stack attached to both Boilers with sampling platform and port hole)

3. The unit has installed 01 no. Borewell for the extraction of Ground Water within unit's premises and has approval of extraction of max. 72 KL/day of ground water issued by Member Secretary HPGWA through Single Window Clearance System. Further totalizer meter was also provided in the bore well.



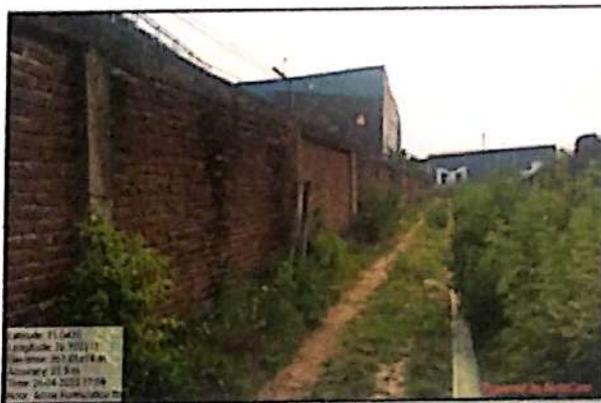
4. Unit has installed 03 no of power back up DG sets (capacity 350, 500 & 500 KVA) with acoustic enclosures.
5. Separate Hazardous Waste Storage area has been provided by the unit. Unit has also maintained record of HW storage in Form 3. The online HW Data Board at the main entrance gate has also been provided as the unit is Large scale unit.



(Secured Area for HW Storage & HW Storage)

(Form 3: Record of HW Storage)

6. The Hazardous Waste Authorization of the unit is valid till 31.03.2027. (Copy of HW authorization is enclosed as Annexure-V).
7. The back side and other adjoining areas of unit was thoroughly inspected by the Joint Committee as per orders of Hon'ble NGT in order to check the discharge of industrial waste water in open by the unit. During the joint inspection, no waste water discharge was observed in the adjoining areas by the unit. Though there is one drain flowing adjacent to the unit however no discharge from the unit into the nallah was observed.



(No open discharge of waste water was observed)



(Drain flowing adjacent to unit but coming from other side)

8. The analysis reports of the water samples of ETP cum STP of unit collected by the Joint Inspection committee during the inspection has been received from the Central Laboratory HPPCB Parwanoo on 15.05.2023 and from the perusal of the analysis reports it can be inferred that the analyzed parameters are within the permissible limits. The copy of analysis reports is attached as Annexure –VI.
9. As alleged in the application, the Construction work w.r.t the expansion proposal is under process and the shed has been constructed, the Plant and machinery is yet to be installed. The unit has obtained Consent to Establish (Expand) issued vide Application no. 4037735, dated 23.09.2022 valid till 15.09.2023 (Copy already enclosed as Annexure-III).



Shed constructed for Expansion Proposal

Recommendation & Conclusion

In view of above-mentioned facts, it is concluded that the unit is largely complying with the prescribed environmental norms. No waste water discharge was observed in the adjoining areas including nallah by the unit and no other violation w.r.t. Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 was observed during the time of inspection. The unit has carried out expansion with a valid Consent to Establish (Expansion) granted by the State Board. It is recommended that a binding condition to unit may be imposed to ensure that the treated effluent from the existing as well as expansion project shall be utilized within the premises as already being done presently. Also the HPSPCB Regional Office Baddi shall keep regular vigil & surveillance over the unit.



**Environmental Engineer
HPPCB Bilaspur**

**Environmental Engineer
HP State Pollution Control Board
Regional Office Bilaspur**



**SDM, Nalagarh
Distt. Solan
Sub-Division DHRer (C)
Nalagarh, Distt. Solan (H.P.)**



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1759

Date: 01/11/2022

Industry Registration ID: 10290

Application No : 6580249

To,

Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh
Solan Baddi
174101

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2022/6580249
Consent valid from:	01/04/2022
Consent valid upto:	31/03/2027
Certificate Type :	RENEW
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Viral Shah, (Managing Director)
Address of Industrial premises	Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh, Solan Baddi-174101
Capital Investment of the Industry	3440.92 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Large
Office District	Solan Baddi
Capacity	RCTO

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
API	600	M.T./Year
Excipients	500	M.T./Year
Solvents	50	K.L./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Capsules	Number/Year	1033300000	NA	Pharmaceutical
Tablet	Number/Year	10666600000	NA	Pharmaceutical

Details of the Effluent Treatment Plant

Type of Effluent	Capacity	Quantity
ETP-cum-STP	20 KLD	1 KLD

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	4	ETP-cum-STP	Irrigation/Gardening
Industrial Process	8	ETP-cum-STP	Other
Boiler Cooling	3	ETP-cum-STP	Other

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	1 MT	Shell and Tube	HSD	50 Ltr/Hr
DG Sets	01	500 KVA	Silent Radiator Cooled	HSD	90 Ltr/Hr
DG Sets	01	350 KVA	Silent Radiator Cooled	HSD	70 Ltr/Hrs
Boilers	01	850 Kg/Hr (Removed)	Shell and Tube	HSD	40 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wet Scrubber	Boilers	Sat Jan 01 00:01:00 IST 2022	99 %	PM:- 12.50 mg/Nm ³ , SO ₂ :- 4.2 mg/Nm ³ , Nox:- 18.2 mg/Nm ³ , CO:- <0.2 %VN, O ₂ :- 19.8 %, CO ₂ :- 2.0 %
Acoustic Enclosure	DG Sets	Sat Jan 01 00:01:00 IST 2022	90 %	52.2 dB



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Baddi for information and to ensure the operation of the unit as per consent conditions & with adequate pollution control devices.



APOORV DEVGAN
DEVGAN
Digitally signed by APOORV DEVGAN
Date: 2022.11.14 22:51:35 +05'30'

Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification.
 - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
 - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
 - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
 - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
 - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
 - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
 - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
 - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/ modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986
5. Regional Officer to ensure that unit doesn't attract the provisions of EIA, 2006.
6. Unit shall comply with the fuel policy of the State Government as notified from time to time and as per various directives of the Hon'ble National Green Tribunal for use of fuel in the unit furnace.
7. Unit shall submit action plan duly endorsed by UDD Govt. of HP within 8 weeks from the date of notification of SOP/EPR framed by the UD Department Govt. of HP failing which this consent so granted shall be deemed withdrawn and further regulatory action shall be taken.

By Order
Member Secretary



(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1759

Date: 27/09/2022

Industry Registration ID: 10290

Application No : 7071830

To,

Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh
Solan Baddi
174101

Subject: Consent to Operate (Expansion) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Operate (Expansion)' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Consent to Operate (Expansion) under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/EXPAN/RO/2022/7071830
Date of issue :	01/04/2022
Date of expiry :	31/03/2023
Certificate Type :	EXPAN
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Viral Shah, (Managing Director)
Address of Industrial premises	Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh, Solan Baddi-174101
Capital Investment of the Industry	3440.92 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Large
Office District	Solan Baddi
Capacity	CTO Expansion for 1.5TPH Boiler

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Excipients (Existing)	500	M.T./Year
Solvents (Existing)	50	K.L./Year
API (Existing)	600	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Tablets (Existing)	Number/Year	10666600000	NA	Pharmaceutical
Capsules (Existing)	Number/Year	1033300000	NA	Pharmaceutical

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
ETP	20	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	4	ETP-cum-STP	Irrigation/Gardening
Industrial Process	8	ETP-cum-STP	Irrigation/Gardening
Boiler Cooling	3	ETP-cum-STP	Irrigation/Gardening

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heater s/Evaporators /Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01	1 MT (Existing)	Shell and Tube	HSD	50 Ltr/hr
Boilers	01	1.5 MT (PROPOSED)	Shell and Tube	Briquettes	180 Kg/Hr
DG Sets	01	500 KVA (Existing)	Silent Radiator Cooled	HSD	90 Ltr/Hr
DG Sets	01	350 KVA (Existing)	Silent Radiator Cooled	HSD	40 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wet Scrubber	Boilers	Wed Jan 13 00:01:00 IST 2021	97%	PM - 62.8 mg/nm ³ , NO ₂ - 6.1 mg/nm ³ , SO ₂ - ND mg/nm ³ , CO - 98ppm
Acoustic Enclosure	DG Sets	Mon Jan 17 00:09:00 IST 2022	98%	Noise : 73.8 & Air Emission (PM - 0.039, Nitrogen oxide - 0.01, Sulphur dioxide - ND, Carbon mono oxide-2.88)



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Baddi for information and to ensure the operation of the unit as per consent conditions & with adequate pollution control devices.



Digitally signed
by APOORV
DEVGAN
Date: 2022.10.04
17:08:09 +05'30'

APOORV
DEVGAN
Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This 'Consent to Operate (Expansion)' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate (Expansion)'.
4.
 - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate (Expansion)' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/recirculation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
 - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
 - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
 - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
 - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
 - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
 - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
 - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
 - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate (Expansion)' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate (Expansion)' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The Unit shall neither change the type of products nor shall exceed the production beyond the approved capacity without obtaining consent of the state Board.
2. This consent of the State Board shall be only for the purpose and under the provisions of the Water Act, 1974, Air Act, 1981 shall not be considered as substitute or pre-requisite clearances required from other departments.
3. This consent is subject to ratification of State Board or any litigation pending at any Court of Law.
4. Pollution Control devices provided by the unit shall comply with norms as prescribed under Environment protection rules, 1986
5. Regional Officer to ensure that unit doesn't attract the provisions of EIA, 2006.
6. Unit shall comply with the fuel policy of the State Government as notified from time to time and as per various directives of the Hon'ble National Green Tribunal for use of fuel in the unit furnace.
7. Unit shall submit action plan duly endorsed by UDD Govt. of HP within 8 weeks from the date of notification of SOP/EPR framed by the UD Department Govt. of HP failing which this consent so granted shall be deemed withdrawn and further regulatory action shall be taken.



By Order
Member Secretary
(H. P. State Pollution Control Board)



H.P.STATE POLLUTION CONTROL BOARD
HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 1759

Date: 23/09/2022

Industry Registration ID: 10290

Application No : 4037735

To,

Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh
Solan Baddi
174101

Subject: 'Consent to Establish' (expansion) u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/EXPAN/RO/2022/4037735
Date of issue :	16/09/2022
Date of expiry :	15/09/2023
Certificate Type :	EXPAN
Previous CTE/CTO No. & Validity :	

2. Particulars of the Industry

Name & Designation of the Applicant	Viral Shah, (Managing Director)
Address of Industrial premises	Acme Formulation Private Limited, Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal, Nalagarh,Solan Baddi-174101
Capital Investment of the Industry	3440.92 lakhs
Category of Industry	Orange
Type of Industry	2074-Pharmaceutical formulation and for R & D purpose (For sustained release/ extended release of drugs and not for commercial purpose)
Scale of the Industry	Large
Office District	Solan Baddi
Capacity	CTE (expansion)

Raw Materials (Name with quantity per day)

Raw Materials	Quantity	Unit
Excipients	500	M.T./Year
Solvent	50	K.L./Year
API	600	M.T./Year

Products (Name with quantity per day)

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Capsules (Existing)	Number/Year	1033300000	NA	Pharmaceuticals
Capsules (Proposed)	Number/Year	300000000	NA	Pharmaceuticals
Tablets (Existing)	Number/Year	10666600000	NA	Pharmaceuticals
Tablets (Proposed)	Number/Year	1000000000	NA	Pharmaceuticals

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
ETP-cum-STP	20(Existing)	1
ETP-cum-STP	60(Proposed)	1

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	20	ETP-cum-STP	Irrigation/Gardening
Boiler Cooling	25	ETP	Irrigation/Gardening
Industrial Process	15	ETP	Irrigation/Gardening

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/Heater /Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/Heaters/Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
Boilers	01 Nos (Existing)	1 MT	Shell and Tube	HSD	50 Lt/Hr
Boilers	01 Nos (Existing)	1.5 MT	Shell and Tube	Briquettes	180 Kg/Hr
DG Sets	01 Nos (Proposed)	500 KVA	Silent	HSD	90 Ltr/Hr
DG Sets	01 Nos (Existing)	500 KVA	Silent	HSD	90 Ltr/Hr
DG Sets	01 Nos (Existing)	350 KVA	Silent	HSD	70 Ltr/Hr

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wet Scrubber	Boilers	Sun Jan 10 00:10:00 IST 2021	99 %	PM:- 12.50 mg/Nm ³ , SO ₂ :- 4.2 mg/Nm ³ , Nox:- 18.2 mg/Nm ³ , CO:- <0.2 %VN, O ₂ :- 19.8 %, CO ₂ :- 2.0 %
Acoustic Enclosure	DG Sets	Sun Jan 10 00:10:00 IST 2021	90 %	52.2 dB



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Regional Officer, HPSPCB, Baddi for information and to ensure the operation of the unit as per consent conditions & with adequate pollution control devices.



Digitally signed
by APOORV
DEVGAN
Date: 2022.09.27
13:17:20 +05'30'

Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS

A. SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.
 or
 The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
 - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
 - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
 - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
 - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
 - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
 - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
 - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
 - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized out-let(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

8. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

(i) Stack height for boiler plants

S.NO. Boiler with Steam Generating Capacity Stack heights

1.	<i>Less than 2 ton/hr.</i>	9 meters or 2.5 times the height of neighboring building which ever is more
2.	<i>More than 2 ton/hr. to 5 ton/hr.</i>	12 meters
3.	<i>More than 5 ton/hr. to 10 ton/hr</i>	15 meters
4.	<i>More than 10 ton/hr. to 15 ton/hr</i>	18 meters

5. *More than 15 ton/hr. to 20* 21 meters
ton/hr
6. *More than 20 ton/hr. to 25* 24 meters
ton/hr.
7. *More than 25 ton/hr. to 30* 27 meters
ton/hr.
8. *More than 30 ton/hr.* 30 meters or using the formula
 $H = 14 Q_g^{0.3}$ or
 $H = 74 (Q_p)^{0.24}$
 Where Q_g = Quantity of SO₂ in Kg/hr.
 Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the uninterrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

B. OTHER CONDITIONS

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

C. SPECIAL CONDITIONS

1. The unit shall submit copy of endorsed action plan within 8 weeks from the date of notification of SOPs/EPR Framework by UD Department failing which consent so granted shall be deemed withdrawn and further regulatory action shall be taken.
2. The unit shall comply with the standards laid down for Bulk Drug, Formulation (Pharmaceutical) and Antibiotic Residues in the draft notification no. G.S.R. 44(E) dated 23rd January, 2020 as per orders passed by Hon'ble NGT in OA No. 136/2020.
3. The unit shall use cleaner fuel for the boiler as permitted in State Fuel Policy notified by State Govt.



By Order
Member Secretary
(H. P. State Pollution Control Board)

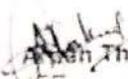


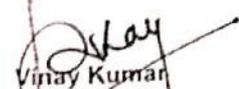
H.P. STATE POLLUTION CONTROL BOARD

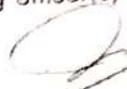
FORM XIV NOTICE OF INSPECTION (Under Water Act 1974)

To Sh Vikas Sharma (Senior (M))
M/s Acme Formulation Private Limited
Ghogaanwal, Road No. 1, Nalagarh Distt. Solan.

TAKE NOTICE that for the purpose of enquiry under sections 25/26 the following officer(s) of the State Board namely -


Ansh Thakur
EE
HPSPCB
(Flying Squad No-1)


Vinay Kumar
A/E
HPSPCB
(Flying Squad No-1)

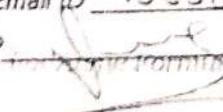

Atul Parmar
Env. Engg
HPSPCB
(Flying Squad No-1)

shall inspect the-

- (a) Water works
- (b) Sewage works
- (c) Waste Treatment Plant
- (d) Factory
- (e) Disposal System
- (f) Any other parts thereof or pertaining thereto under management/control on date(s)

26/04/2023 between 2:40 PM - 5:10 PM hours
When all facilities requested by him/them for such inspection should be made available to them on the site
Take notice that refusal or denial to above stated demand made under the functions of the State Board shall amount to obstruction punishable under section 42 of the Act.


Head-Flying Squad-1
HPSPCB

RECEIVED BY:  Vikas Sharma
Contact No. & Email ID 7888857307 vikas.sharma@acmeformulations.com
SIGN & STAMP 
Acme Formulation Pvt. Ltd
Authorised Signatory



H.P. STATE POLLUTION CONTROL BOARD

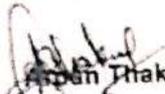
FORM II
Under Air Act, 1981

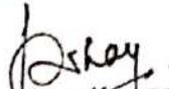


To

Sh. Vikas Sharma (Senior GM)
M/S Acme Formulation Private Limited
Ghogaanwal, Ropad Road Nalagarh Distt. Solan

TAKE NOTICE that for the purpose of enquiry under sections 21 the following officers of the State Board namely:-


Arjun Thakur
JEE
HPSPCB
(Flying Squad No-1)


Vinay Kumar
AEE
HPSPCB
(Flying Squad No-1)


Atul Parmar
Env. Engg
HPSPCB
(Flying Squad No-1)

and the persons authorized by the State Board to assist them shall inspect -

- Any systems of your Industrial Plant.
- Any other parts thereof or pertaining thereto under management/control on date(s)

26/04/2023 between 9:40 PM - 5:10 PM hours
When all facilities requested by them for such inspection should be made available to them on the site
Take notice that refusal or denial to above stated demand made under the functions of the State Board shall amount to obstruction punishable under section 37(1) of the Act.


Head-Flying Squad-1
HPSPCB

RECEIVED BY: Vikas Sharma
Contact No & Email ID 7888857307
SIGN & STAMP: Acme Formulation Pvt. Ltd.

vikas.sharma@acmeglobal.com

Authorized Signatory



H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/10290

Date : 24/09/2022

To, M/s
Acme Formulation Private Limited
Ghogarwal, Ropar Road, Nalagarh Tehsil Nalagarh, District Solan, H.P.Ghogarwal
Nalagarh, Distt.Solan Baddi(HP)

Subject: Renewal of Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

1. (a) Number of authorization : SOL-NAL-176
(b) Period of Authorization : 5 years
(c) Valid from : 01/04/2022
(d) Date of Expiry : 31/03/2027

Details Of Authorization

S.No	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	33. Handling of hazardous chemicals and wastes	33.1 Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	120 Numbers/year	SSWML TSDF, Dabhota
2	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	500 Ltr/year	SSWML TSDF, Dabhota

3	35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3 Chemical sludge from waste water treatment	15 MT/year	SSWML TSDF, Dabhota
4	28. Production/formulation of drugs/pharmaceutical and health care product	28.3 Spent carbon	1 MT/year	SSWML TSDF, Dabhota
5	28. Production/formulation of drugs/pharmaceutical and health care product	28.6 Spent solvents	2 KL/year	SSWML TSDF, Dabhota
6	28. Production/formulation of drugs/pharmaceutical and health care product	28.1 Process Residue and	5 MT/year	SSWML TSDF, Dabhota
7	28. Production/formulation of drugs/pharmaceutical and health care product	28.4 Off specification products	40 MT/year	SSWML TSDF, Dabhota
8	28. Production/formulation of drugs/pharmaceutical and health care product	28.5 Date-expired products	10 MT/year	SSWML TSDF, Dabhota

Recyclable hazardous wastes procured per annum

S.No	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)
------	-----------------------	---------------	----------	----------------------------

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)
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2. The Authorization/ Renewal of Authorization shall be in force for a period up to 31, March 2027 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
3. Acme Formulation Private Limited, is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.
4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
 - i) Annual return in Form-4 on or before the 30th day of June of every year.
 - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
 - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf.
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

Copy to:

1. The Consent Branch, Head Office for information please.
2. Case File.
3. The Regional Officer, HP State Pollution Control Board, Baddi, Distt. Solan for information in reference to case recommended by you and you are directed to ensure the compliance of conditions of Authorization and assess the quantum of hazardous waste generated by the unit and submit report thereof to this office.
4. M/s Shivalik Solid Waste Management Ltd., Village Majra, P.O. Dhabota, Tehsil Nalagarh Distt. Solan (H.P.) for information and necessary action.



Apoorv Devgan, IAS
Member Secretary
For & on behalf of
(H. P. State Pollution Control Board)

TERMS AND CONDITIONS OF AUTHORISATION

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The pers on authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement)Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returnsto the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the near occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shalltransfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.

22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.
24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
 - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
 - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
 - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
 - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
 - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
 - Copy 6 (Blue) To be sent by the receiver to the sender.
 - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HPSPCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.

38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.



By Order

Member Secretary
(H. P. State Pollution Control Board)

FORM - X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Date: 15.05.2023

Report No. W-59.

I hereby certify that I, Dr Ramakant Awasthi, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention & Control of Pollution) Act, 1974 (6 of 1974) received on the 28th day of May, 2023 from Environmental Engineer, HPSPCB, Regional Office Bilaspur a Grab sample from ETP cum STP Final Outlet of M/s Acme Formulation Pvt. Ltd., Gogharwal, Ropar Road Nalagarh, Tehsil Nalagarh, Distt- Solan HP for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analysed the aforementioned sample from 28-04-2023 to 12-05-2023. The results of the analysis reported below.

Method of analysis

IS- 2488(I-V), IS-3025 (Part 44):1933. "Standard Method for the Examination of Water", 23rd Edition prepared & published jointly by:-

1. American Public Health Association.
2. American Water Works Association.
3. Water Environment Federation.

S.No.	Parameter	Results	Unit	S.No.	Parameter	Results	Unit
1	pH	8.03		22	Temperature (T)	---	°C
2	Conductivity	---	µmho/cm	23	Antimony (Sb)	---	mg/l
3	TDS	---	mg/l	24	TKN	---	mg/l
4	TSS	13.0	mg/l	25	Mercury (Hg)	---	mg/l
5	COD	76.0	mg/l	26	Arsenic (As)	---	mg/l
6	BOD	8.2	mg/l	27	Selenium	---	mg/l
7	Sulphate(SO ₄)	---	mg/l	28	Manganese(Mn)	---	mg/l
8	NO ₃ -N	---	mg/l	29	Fluoride (F)	---	mg/l
9	Chloride (Cl)	---	mg/l	30	Vanadium as V	---	mg/l
10	Sodium (Na)	---	mg/l	31	Potassium(K)	---	mg/l
11	Total Hardness	---	mg/l	32	Phenolic compounds	0.0	mg/l
12	Total Iron (Fe)	---	mg/l	33	Sulphide (s)	0.0	mg/l
13	Total Chromium	---	mg/l	34	Chlorine	---	mg/l
14	Zinc (Zn)	---	mg/l	35	NH ₃ -N	---	mg/l
15	Copper (Cu)	---	mg/l	36	Chromium ⁺⁶	0.0	mg/l
16	Nickel (Ni)	---	mg/l	37	Boron (B)	---	mg/l
17	Lead (Pb)	0.0	mg/l	38	TC	1600	MPN/100 ml
18	Cadmium (Cd)	---	mg/l	39	FC	170	MPN/100 ml
19	Cyanide	0.0	mg/l	40	Ca ⁺⁺	---	mg/l
20	Oil & Grease	0.40	mg/l	41	Mg ⁺⁺	---	mg/l
21	T. Phosphate	1.69	mg/l	42			

The condition of the seals, fastening and container on receipt was as: Sealed as HP PCB 140
Signed on this 15th day of May, 2023.

From : H.P. STATE POLLUTION CONTROL BOARD
Central Laboratory, Parwanoo, Solan-173220

To: M/s Acme Formulation Pvt. Ltd.,
Gogharwal, Ropar Road Nalagarh,
Tehsil Nalagarh, Distt- Solan HP


State Board Analyst

FORM -X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No. W-60.

Date: 15.05.2023

I hereby certify that I, Dr Ramakant Awasthi, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention & Control of Pollution) Act, 1974 (6 of 1974) received on the 28th day of May, 2023 from Environmental Engineer, HPSPCB, Regional Office Billopur a Grab sample from Treated Water Collection Tank of M/s Acme Formulation Pvt. Ltd., Gogharwal, Ropar Road Nalagarh, Tehsil Nalagarh, Distt- Solan HP for analysis. The sample was in a condition fit for analysis reported below

I further certify that I have analysed the aforementioned sample from 28-04-2023 to 12-05-2023. The results of the analysis reported below.

Method of analysis

IS- 2488(I-V), IS-3025 (Part 44):1933, "Standard Method for the Examination of Water", 23rd Edition prepared & published jointly by:-

1. American Public Health Association.
2. American Water Works Association.
3. Water Environment Federation.

S.No.	Parameter	Results	Unit	S.No.	Parameter	Results	Unit
1	pH	7.96		22	Temperature (T)	---	°C
2	Conductivity	---	µmho/cm	23	Antimony (Sb)	---	mg/l
3	TDS	---	mg/l	24	TKN	---	mg/l
4	TSS	21.0	mg/l	25	Mercury (Hg)	---	mg/l
5	COD	48.0	mg/l	26	Arsenic (As)	---	mg/l
6	BOD	5.2	mg/l	27	Selenium	---	mg/l
7	Sulphate(SO ₄)	---	mg/l	28	Manganese(Mn)	---	mg/l
8	NO ₃ -N	---	mg/l	29	Fluoride (F)	---	mg/l
9	Chloride (Cl)	---	mg/l	30	Vanadium as V	---	mg/l
10	Sodium (Na)	---	mg/l	31	Potassium(K)	---	mg/l
11	Total Hardness	---	mg/l	32	Phenolic compounds	0.0	mg/l
12	Total Iron (Fe)	---	mg/l	33	Sulphide (s)	0.0	mg/l
13	Total Chromium	---	mg/l	34	Chlorine	---	mg/l
14	Zinc (Zn)	---	mg/l	35	NH ₃ -N	---	mg/l
15	Copper (Cu)	---	mg/l	36	Chromium *6	0.0	mg/l
16	Nickel (Ni)	---	mg/l	37	Boron (B)	---	mg/l
17	Lead (Pb)	0.0	mg/l	38	TC	---	MPN/100 ml
18	Cadmium (Cd)	---	mg/l	39	FC	---	MPN/100 ml
19	Cyanide	0.0	mg/l	40	Ca ⁺⁺	---	mg/l
20	Oil & Grease	0.0	mg/l	41	Mg ⁺⁺	---	mg/l
21	T. Phosphate	1.74	mg/l	42			

The condition of the seals, fastening and container on receipt was as: Sealed as HP PCB 140
Signed on this 15th day of May, 2023.


State Board Analyst

From : H.P. STATE POLLUTION CONTROL BOARD
Central Laboratory, Parwanoo, Solan-173220

To: M/s Acme Formulation Pvt. Ltd.,
Gogharwal, Ropar Road Nalagarh,
Tehsil Nalagarh, Distt- Solan HP

No. Acctts (LFA)O.A. No. 116/2023- 1075
OFFICE OF THE DEPUTY COMMISSIONER, DISTRICT SOLAN, H.P.

Date:- 29.03 2023

To
The Chief Environmental Engineer,
HPSPCB, Regional Office, Baddi, District Solan, HP.

Subject:- **Order dated 16.03.2023 passed by the Hon'ble NGT in O.A. No. 116/2023 titled Gopal Sharma V/s State of HP.**

Sir,
Please find enclosed herewith a copy of letter No. PCB (DL-353) OA No. 116/2023-22725-27 dated 24.03.2023 as received from the Member Secretary, HPSPCB, Shimla alongwith the copy of order dated 16.03.2023 passed by Hon'ble NGT in the matter related to alleged discharge of industrial waste by Acme Formulation Ltd. in open and construction of extension at Chowkiwala, Nalagarh, H.P in violation of environmental norms informing therein that the matter has been disposed of by giving certain directions (**photocopy enclosed**).

You are, therefore directed to take necessary action in this regard and submit action taken report to State Pollution Control Board as well as this office within stipulated time period for further necessary action.

Yours faithfully,


(Kritika Kulhari) IAS,
Deputy Commissioner, &
Solan, Distt. Solan, HP.
Date:-.....March, 2023.

Endst. No. as above

Copy to :-

1. The Member Secretary, HP SPCB, Him Parivesh, Phase-III New Shimla for information.
2. The Sub-Divisional Officer (C), Nalagarh, District Solan, HP for necessary action.
3. Sh. Atul Parmar, Environmental Engineer, HPSPCB, Regional Office, Bilaspur, HP with direction to take up the matter with Sub Divisional Officer (C), Nalagarh and Regional Office, PCB Baddi District Solan and submit report accordingly.


(Kritika Kulhari) IAS,
Deputy Commissioner,
Solan, Distt. Solan, HP



As per telephone message sent for SPB which the 21 is final on 28/4 2:00 PM Pl. put up letter to all concerned including the complainant check 19/4/2023

(via email)

*F.R. 2/11
R.O.
4/11/23
31/3/23*

687/2023

Urgent Court Matter**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB (DL-353) OA No. 116/2023-22725-27 Dated:- 24.3.2023

To

The District Magistrate,
District Solan, H.P.**Subject: Order dated 16.03.2023 passed by the Hon'ble NGT in O.A. No. 116/2023 titled Gopal Sharma V/s State of H.P.**

Sir/Madam,

Please find enclosed herewith copy of complaint alongwith order dated 16.03.2023 passed by the Hon'ble NGT in the abovesaid matter related to alleged discharge of industrial waste by Acme Formulation Ltd. in open and construction of extension at Chowkiwala, Nalagarh, H.P in violation of environmental norms, wherein following directions have been passed:-

"...2. We are of the view that the matter needs to be looked into, particularly with reference to mode of disposal of effluents as per consent to operate (CTO) granted and remedial action taken by the State PCB and District Magistrate, Solan, following due process of law. State PCB will be the nodal agency for coordination and compliance.

3. An action taken report may be filed with the Registrar General, NGT by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF within two 2 months. If any further direction is found necessary, he may place the matter before the Bench..."

In this connection, you are requested to fix an early date of joint inspection of the unit in question so that action taken report could be filed in the Hon'ble NGT well within stipulated time. Sh. Atul Parmar, Environmental Engineer, HPSPCB (Flying Squad-I) (Mob. No. 94180-49333, E-mail: pcbobilaspur@gmail.com) shall associate in the joint inspection on behalf of HPSPCB.

(Encl: As above)

Sincerely,

-sd-

o/c **Member Secretary,**
HPSPCB, Shimla.**Copy to:-**

1. **The Chief Environmental Engineer, HPSPCB, Regional Office Baddi, District Solan, H.P.** He shall coordinate with the joint inspection team of District Magistrate, Solan and Environmental Engineer, HPSPCB. In case the unit is found violating the norms, regulatory action shall be initiated under the

Item No. 11

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 116/2023

Gopal Sharma

Applicant

Versus

State of H.P

Respondent

Date of hearing: 16.03.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Application is registered based on a complaint received by post/e-mail

ORDER

1. Grievance in this application is against discharge of industrial waste by Acme Formulation Ltd. in open and construction of extension at Chowkiwala, Nalagarh, H.P in violation of environmental norms to the detriment of environment and public health in the area.
2. We are of the view that the matter needs to be looked into, particularly with reference to mode of disposal of effluents as per consent to operate (CTO) granted and remedial action taken by the State PCB and District Magistrate, Solan, following due process of law. State PCB will be the nodal agency for coordination and compliance.
3. An action taken report may be filed with the Registrar General, NGT by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF within two

months. If any further direction is found necessary, he may place the matter before the Bench.

The application is disposed of.

A copy of this order along with copy of the complaint be forwarded to State PCB and District Magistrate, Solan by email for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

March 16, 2023
Original Application No. 116/2023
AB

Fwd: ORDER passed in Original Application No. 116/2023

1 message

mspcb-hp <mspcb-hp@nic.in>
To: legalcellhppcb <legalcellhppcb@gmail.com>

Mon, Mar 20, 2023 at 3:34 PM

From: "Consultant Judicial-NGT(P.B.)" <judicial-ngt@gov.in>
To: "mspcb-hp" <mspcb-hp@nic.in>, "Kritika Kulhari" <dc-sol-hp@nic.in>
Sent: Monday, March 20, 2023 10:59:03 AM
Subject: ORDER passed in Original Application No. 116/2023

Respected Sir/Madam,

I am directed to forward a copy of the **Order dated 16/03/2023 passed in Original Application No. 116/2023 Gopal Sharma Applicant Versus State of H.P.**

Respondent. for your kind perusal & necessary action.

for further correspondence please send all the documents on the new mail-id i.e.

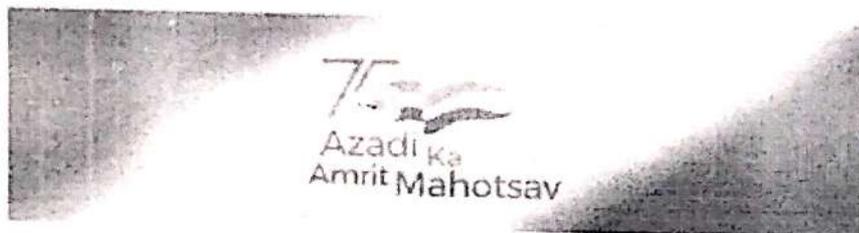
judicial-ngt@gov.in

Kindly acknowledge the same.

REGARDS

CONSULTANT (Judicial)

(N.G.T.)(P.B.) New Delhi



2 attachments

OA 116 of 23_removed.pdf
1718K

Gopal Sharma.pdf
90K

(B)
Public Grievance

1816/LP/2022
20/09/22

Fwd: Complaint against Acme Formulation Ltd

From : Registrar General <rg.ngt@nic.in>
Subject : Fwd: Complaint against Acme Formulation Ltd
To : Public Grievance <publicgrievance-ngt@gov.in>

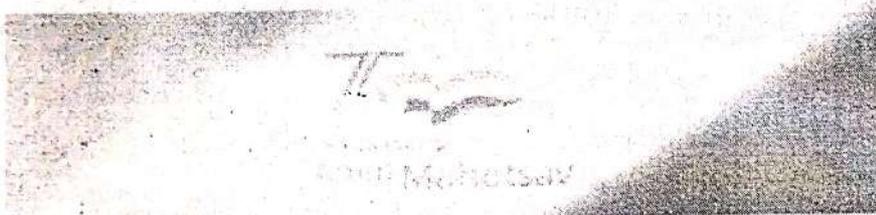
Mon, Sep 12, 2022 12:35 PM

1 attachment

From: "p society89" <p.society89@yahoo.com>
To: pcbrobaddi@gmail.com
Cc: "Kritika Kulhari" <dc-sol-hp@nic.in>, "Registrar General" <rg.ngt@nic.in>, "Chief Minister of Himachal Pradesh" <cm-hp@nic.in>
Sent: Sunday, September 11, 2022 7:43:14 PM
Subject: Complaint against Acme Formulation Ltd

Dear Sir

Please find the attached file of complaint regarding disposal of industrial waste water and construction of extension by Acme Formulation Ltd. at Chowkiwala, Nalagarh



— PWS complaint Letter.pdf
416 KB

PUBLIC WELFARE SOCIETY

Rgn. No. : HPCD-9762

PHASE-4, NEAR HOTEL CROSS ROAD, NEW NALAGARH, DISTT. SOLAN, HP-174101

email : p.society89@yahoo.com

President
Gopal Sharma
78766-77428

Vice-President
Sheri Singh
97365-73395

General Secretary
Prem Singh Thakur
88942-28549

Treasurer
Sanjeev Kumar
80911-93584

Advisors
Bhanu Kiran
83508-70777

Sachin Sharma
94185-08299

Harjeet Singh
70189-33217

Ref. No.

Date 30/04/2007

To
Sub Divisional Magistrate,
Nalagarh, District Solan, HP.

Subject: Complaint regarding disposal of industrial waste water and construction of extension by Acme Formulation Ltd at Chowkiwala, Nalagarh.

Respected Sir/ Madam,

It is being humbly stated to your goodself that, we residents of Public Welfare Society, Phase-4, Near Hotel Crossroad, New Nalagarh (Village Ghogadwal, PO Rajpura, Tehsil Nalagarh, District Solan, HP-174101) are suffering a lot due to disposal of industrial waste water in open by Acme Formulation Ltd at Chowkiwala, Nalagarh.

This unlawful disposal of industrial waste results in spreading of contagious diseases and degradation of environment in our society.

Now, this above mentioned company has started to construct a new extension of existing plant near the boundary of our residential colony, which will have adverse effect on the health of young kids, old aged people as well as every resident of our society.

We would like to humbly mention that the Acme Formulation Ltd. at Chowkiwala, Nalagarh is clearly violating the laws mentioned by green tribunal, New Delhi.

We the residents of Public Welfare Society, Phase-4, Near Hotel Crossroad, and New Nalagarh hereby request your good self with our folded hands to kindly take necessary action against the said company and help us to fulfill our constitutional rights of livelihood.

Thanking you in anticipation

Enclosures:

Photographs attached.

Copy to:

1. National Green Tribunal, New Delhi.
2. Chief Minister Office Shimla.
3. DC Office Solan.
4. Pollution Control Board Baddi.

President
Public Welfare Society
Phase - 4, New Nalagarh H.P.

A& HPPCB